

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 87 of 2012 &
I.A. No. 176 of 2012

Dated : 5th March, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Uttar Pradesh Power Corporation Ltd. Appellant (s)
Versus

Central Electricity Regulatory Commission ...Respondent (s)
& Anr.

Counsel for the Appellant(s): Mr. Pradeep Misra
Counsel for the Respondent(s): Mr. M.G. Ramachandran
Mr. Anand K. Ganesan
Ms. Swagatika Sahoo for R.2
Mr. Manu Seshadri for R.1
Mr. Saurabh Mishra

ORDER

The learned counsel for the Appellant seeks some more time to serve notice on about 17 Respondents.

Mr. Anand K. Ganesan, the learned counsel appearing for the Respondent No.2 seeks some time to file the reply. Accordingly, he is directed to file the same on or before 31.03.2013 after serving copy on the other side.

Post the matter on **16.04.2013**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

(V.J. Talwar)
Technical Member
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(Justice M. Karpaga Vinayagam)
Chairperson